

COURT - I

Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

Appeal No. 98 of 2014 & IA-190 of 2014
Appeal No. 134 of 2014 & I.A- 235 of 2014
Appeal No. 115 of 2014 & IA -207 of 2014
Appeal No. 116 of 2014 & IA -208 of 2014
Appeal No. 91 of 2014 & IA-172 of 2014
Appeal No. 97 of 2014 & IA-189 of 2014
Appeal No. 100 of 2014 & IA-192 of 2014

Dated : 4th June, 2014

Appeal No. 98 of 2014 &
IA-190 of 2014

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : **Mr. M.G.Ramachandran**
Ms. Anushree Bardhan

Counsel for the Respondent(s) : **Mr. Dhananjay Bajjal }
Mr. Nikhil Bajjal for } R-1**
**Mr. Amit Kapur }
Mr. Gaurav Dudeja } R-2
Mr. Akshat Jain for }**

Appeal No. 134 of 2014 &
I.A. No. 235 of 2014

Prayas Energy Group ... Appellant(s)
Versus
Central Electricity Regulatory Commission
& Ors. Respondent(s)

Counsel for the Appellant(s) : **Mr. Kumar Mihir**

Counsel for the Respondent(s): : **Mr. Buddy A. Ranganadhan**

Appeal No. 115 of 2014 &**IA no. 207 of 2014****In the matter of:****Gujarat Urja Vikas Nigam Ltd..****....Appellant(s)****Versus****Central Electricity Regulatory Commission & Ors.****...Respondent(s)**

Counsel for the Appellant (s):

Mr. Anand K.Ganesan

Counsel for the Respondent(s):

Mr. Amit Kapur Caveator }**Mr. Apoorva Misra and** }**Mr. Abhishek Munot** }**Mr. Kunal Kaul** }**} for R.2****Contd...****Appeal No. 116 of 2014 &****IA no. 208 of 2014****In the matter of:****Gujarat Urja Vikas Nigam Ltd..****....Appellant(s)****Versus****Central Electricity Regulatory Commission & Ors.****...Respondent(s)**

Counsel for the Appellant (s) :

Mr. Anand K.Ganesan

Counsel for the Respondent(s) :

Mr. Amit Kapur }**Mr. Gaurav Dudeja** }**Mr. Akshat Jain** }**} for R-2****Appeal No. 91 of 2014****& IA-172 of 2014****Ajmer Vidyut Vitran Nigam Ltd. & Ors.****.... Appellant(s)****Versus****Central Electricity Regulatory
Commission & Ors.****.... Respondent(s)**

Counsel for the Appellant(s) :

Mr. M.G. Ramachandran**Mr. Anand K. Ganesan****Ms. Anushree Bardhan**

Counsel for the Respondent(s) :

Mr. Amit Kapur**Mr. Apporva Misra****Mr. Abhishek Munot for R-2****Mr. Kunal Kaul**

Appeal No. 97 of 2014
& IA-189 of 2014

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. Appellant(s)
Versus
Central Electricity Regulatory
Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : **Mr. Mr. M.G. Ramachandran**
Ms. Anushree Bardhan

Counsel for the Respondent(s) **Mr. Dhananjay Baijal}**
Mr. Nikhil Baijal for } R-1
Mr.
Amit Kapur
Mr. Apporva Misra
Mr. Abhishek Munot for R-2
Mr. Kunal Kaul

Appeal No. 100 of 2014
& IA-192 of 2014

Punjab State Power Corporation Ltd. Appellant(s)
Versus
Central Electricity Regulatory
Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : **Mr. Anand K. Ganesan**

Counsel for the Respondent(s) : **Mr. Amit Kapur**
Mr. Apporva Misra
Mr. Abhishek Munot for R-2
Mr. Kunal Kaul

ORDER

The learned counsel for the parties have finished their arguments in I.A.No.172 of 2014 in Appeal No. 91 of 2014; I.A. No. 189/14 in Appeal No. 97 of 2014; I.A. No. 190/14 in Appeal No.98 of 2014; I.A. No. 192/14 in Appeal No. 100 of 2014; I.A. No. 235 of 2014 in Appeal No. 134 of 2014; I.A. No. 207 of 2014 in Appeal No. 115 of 2014 & I.A. No. 208 of 2014 in Appeal No. 116 of 2014. They are directed to file their respective Comprehensive Written Submissions with reference to the Interim Relief on or before **10th June, 2014** after serving copy on the other side.

Order is Reserved.

(Rakesh Nath)
Technical Member
Js/kt

(Justice M. Karpaga Vinayagam)
Chairperson